

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.62 of 1992

DATE OF JUDGMENT: 27th August, 1992

BETWEEN:

Mr. P.Venkata Rao .. Applicant

AND

1. Union of India represented by
The Director General, Posts,
New Delhi-1.
2. The Chief Postmaster General,
A.P., Hyderabad-1.
3. The Superintendent of Post Offices,
Vizianagaram Division,
Vizianagaram-531202. .. Respondents

COUNSEL FOR THE APPLICANT: M/s C.Suryanarayana & P.Bhaskar

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Addl. CGSC

CORAM:

Hon'ble Shri C.J.Roy, Member (Jud1.)

contd....

1/1
P.G.S.

.. 2 ..

JUDGMENT OF THE SINGLE MEMBER BENCH DELIVERED BY THE HON'BLE
SHRI C.J.ROY, MEMBER (JUDL.)

Shri C.Suryanarayana, learned counsel for the applicant and Shri N.R.Devaraj, learned ~~counsel~~ Standing Counsel for the Respondents are present. Heard.

2. This case of compassionate appointment was filed by one Mr. P.Venkata Rao ~~was~~ alleged to have been adopted by the deceased who died in harness after serving 26 years with the 3rd respondent.
3. There is no statutory evidence by the competent court produced before me to show that Mr. P.Venkata Rao is an adopted son of the deceased, Late Shri V.Janaki Rao.
4. For compassionate appointment, a representation was made by the adopted son (applicant herein) and the respondents have under Annexure A-2 dated 9.1.1991 considered and rejected the case. However, after hearing both the sides, I feel that this matter could be disposed of with directions. The other points of attack of the respondents have not been considered.
5. The applicant is directed to establish his adoption in a proper court of law and with a certificate of adoption,

contd....

.. 3 ..

he may approach the Department for compassionate appointment. In the event of his approaching with a proper certificate of adoption, the Department may reconsider his case according to the rules.

6. The application is accordingly disposed of with no order as to costs.

(Dictated in the open Court).

usly
(C.J.ROY)
Member (Judl.)

Dated: 27th August, 1992.

83785
Deputy Registrar (J)

To

1. The Director General, Union of India,
Dak Bhawan, New Delhi-1.
2. The Chief Postmaster General, A.P. Hyderabad-1.
3. The Superintendent of Post Offices,
Vizianagaram Division, Vizianagaram-202
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Hon'ble Mr.C.J.Roy : Member (J)CAT.Hyd.
vsn
7. One spare copy.

pvm

3rd Aug 1992
83785
21/8/92

TYPED BY (3) COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 27-8-1992

~~ORDER / JUDGMENT~~

R.A./G.A./M.A. No.

14

O.A. No.

6292

T.A. No.

(W.P.No.)

Admitted and interim directions
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

